

(2022) 06 P&H CK 0091

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 5888 Of 2022

Komal Rani And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 17-06-2022

Acts Referred:

Citation : (2022) 06 P&H CK 0091

Hon'ble Judges : Avneesh Jhingan, J

Bench : Single Bench

Advocate : A.S. Gaguhs, Vivek Bagha, Sandeep Kumar

Judgement

Avneesh Jhingan, J

This petition is filed seeking directions to the official respondents to protect life and liberty of the petitioners from the private respondents (arrayed in the petition), who have solemnised marriage against the wishes of their parents.

After arguing for some time and realising that the petition was drafted even without waiting for the representation to reach the concerned quarter, learned counsel for the petitioners seeks permission to withdraw the present petition with liberty to pursue the representation.

Dismissed as withdrawn with liberty as prayed for.

Since the main case has been decided, the pending application, if any is rendered infructuous.